

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/347 /2010 - CU[DB]

Date 01/06/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
SHRI SUNIL DUTT.

L-33A, PLOT NO. 141, 2ND FLOOR, STREET NO. 5C
MAHIPALPUR EXTENSION, NEW DELHI-110037
SHRI SUNIL DUTT.

Appellant

Vs

Respondent

C.C. NEW DELHI (IMPORT & GENERAL)

I am directed to transmit herewith a certified copy of **Final order No.C/204/ 2011 CU[DB]** dated 24.05.2011
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

C.C. NEW DELHI (IMPORT & GENERAL)

NEW CUSTOM HOUSE,
NEAR I.G.I. AIRPORT,
NEW DELHI 110037.

2. Adv. / Consult

MR. S.K. PAHWA,
D-75, AMAR COLONY,
LAJPAT NAGAR-IV, N.D. - 110 024.

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file



Assistant Registrar
(Customs Appeal Branch)

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IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing: 23.05.2011

Date of decision: 23.05.2011

Customs Appeal No. 347 of 2010

[Arising out of Order-in-Original No. 07/Policy/VKG/2010 dated 25.05.2010
passed by the Commissioner of Customs (I&G), New Delhi].

Shri Sunil Dutt

Appellant

Vs.

CC, New Delhi

Respondent

For approval and signature:

Hon'ble Smt. Archana Wadhwa, Member (Judicial)
Hon'ble Shri Mathew John, Member (Technical)

1. Whether Press Reporters may be allowed to see
CESTAT (Procedure) Rules, 1982.

No

2. Whether it should be released under Rule 27 of the
CESTAT (Procedure) Rules, 1982 for publication
in any authoritative report or not?

No

3. Whether Their Lordships wish to see the fair copy
of the Order?

Seen

4. Whether Order is to be circulated to the Departmental
authorities?

Yes

Appearance: Rep. by Shri S.K. Pahwa, Advocate for the appellants.
Rep. by Shri Sonal Bajaj, SDR for the respondent.

CORAM: **Hon'ble Smt. Archana Wadhwa, Member (Judicial)**
Hon'ble Shri Mathew John, Member (Technical)

Final Order No. 347/2010/Dated:

Per Archana Wadhwa:

The present appeal is against the suspension order passed by the Commissioner suspending the appellant's CHA licence.

2. Ld. Advocate appearing for the appellant submits that he has no grievance about the suspension till the final order is passed but prays for a direction to the Revenue to initiate the proceedings by way of issuance of the show cause notice as early as possible.

3. Ld. DR appearing for the Revenue submits that as per the instructions received by him, show cause notices are already prepared and are in the process of being served to the appellant. He submits that the same will be issued within a period of 4 to 6 weeks.

4. In view of the above, we direct the Revenue to issue the show cause notice within a period of 8 weeks from today and decide the same as soon as possible.

5. The appeal is disposed of in the above manner.

(Archana Wadhwa)
Member (Judicial)

(Mathew John)
Member (Technical)

Ckp.